

Rep. by Act 36 of 1957.

THE CENSUS (AMENDMENT) ACT, 1950

No. LI OF 1950



An Act to amend the Census Act, 1948.

[14th August, 1950]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Census (Amendment) Act, 1950.
2. **Amendment of section 1, Act XXXVII of 1948.**—In sub-section (2) of section 1 of the Census Act, 1948 (hereinafter referred to as the said Act), for the words “except the States of Hyderabad, Jammu and Kashmir, Mysore and Travancore-Cochin”, the words “except the State of Jammu and Kashmir” shall be substituted.
3. **Insertion of new section 2 in Act XXXVII of 1948.**—After section 1 of the said Act, the following section shall be inserted, namely:—

“2. *Rule of construction respecting enactments not extending to Part B States.*—Any reference to the Indian Penal Code (Act XLV of 1860) or the Indian Evidence Act, 1872 (I of 1872), shall, in relation to a Part B State, be construed as a reference to the corresponding enactment in force in that State.”
4. **Amendment of section 14, Act XXXVII of 1948.**—In section 14 of the said Act, after the words “Magistrate of the second class”, the words “or in a Part B State, a Magistrate corresponding to a Magistrate of the second class” shall be inserted.
5. **Repeals and savings.**—(1) If immediately before the commencement of this Act there is in force in the States of Hyderabad and Mysore any law which corresponds to the said Act, it is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in the exercise of any power conferred by or under the repealed law shall be deemed to have been done or taken in the exercise of the powers conferred by or under the said Act, as if the said Act were in force on the day on which such thing was done or action was taken.

Price anna 1 or 1½d.